

1	2	3	4	5
4 Gujarat		32, 513. 00	770. 00	2%
5 Karnataka		9, 744. 27	837. 62	8%
6 Madhya Pradesh		16, 007. 73	1, 447. 00	9%
7 Maharashtra		53, 235. 79	943. 89	2%
8 Orissa		124. 60	47. 08	37%
9 Punjab		1, 851. 16		Nil
10 Rajasthan.		27, 369. 14	565. 55	2%
11 Uttar Pradesh.		56, 491. 90	3, 828. 03	7%
12 West Bengal		5, 007. 00	46. 14	0. 9%
13 Delhi		339. 21	1. 99	0. 6%
14 Pondicherry		202. 68	12. 85	6%
15 Chandigarh		13. 63		Nil
16 Cantonment areas	... 606. 18		21. 79	3%

Abolition of Octroi

1284. SHRI RAJNI RANJAN SAHU:
SHRI SHIV PRATAP MISHRA-

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- whether Government have advised the State to abolish octroi;
- if so, the details thereof; and
- the reaction of each State Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) to (c) The levy of octroi is within the jurisdiction of the State Governments. The question relating to the abolition of octroi in different States had been considered by a Committee constituted by the Ministry of Urban Development in pursuance to a Resolution passed in one of the meetings of the Central Council for Local Government and Urban Development. The Committee in its report recommended octroi could be abolished in the smaller municipalities. A copy of the report has been circulated to all the concerned State Governments.

So far, only 4 State Governments and one U. T. Admn. viz. Punjab, Jammu & Kashmir, Haryana, Goa and Pondicherry, have reacted in the matter. The response received from them is given in the Statement.

Statement

The response received from four State Governments and one U. T. Administration in respect of Octroi;

1. **PUNJAB**; They have intimated that they are considering replacement of octroi with a surcharge on Sales Tax.

2. **JAMMU & KASHMIR** They have intimated that they abolished octroi in 1987 and had set up a State Finance Commission to suggest ways and means for augmenting the resources of Local Bodies and to devise a formula for sharing resources between the State Government and the Local Bodies. National decision has yet been taken by the State Government on this report.

3. **HARYANA**; The State Government is not in a position to abolish octroi at this stage.

4. *GOA*: They have intimated that the question of abolition of octroi duty cannot be accepted as it is a very good source of income to the Local Bodies and if the same is abolished, the financial position of every Municipality will be very critical.

5. *PONDICHERRY*: They have intimated that as no alternative source for raising the revenue to compensate the loss once the octroi is abolished has been sighted. It is therefore too premature to think of abolition of octroi.

Eradication of corruption in Railways

1285. DR. RATNAKAR PANDEY:
SHRI BEKAL UTSAHI;

Will the Minister of RAILWAYS be pleased to state:-

(a) whether Government have chalked out any plan to eradicate corruption in the Railways; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) and (b) Yes, Sir. An Action Plan has been drawn up which is being acted upon. This calls for intensification of vigilance activities, especially in the following areas:—

(1) Mass contact areas like booking, reservation, luggage/parcels, *goods*, and catering where public can be hurt/harassed.

(2) Where there is possibility of large sums of public money being misused/wasted, or leakage of revenue.

(3) Recruitment and selection of staff.

The activities comprise both preventive and punitive measures. The preventive measures include simplification/modification of rules/procedures (to prevent or reduce scope for malpractices), information gathering, identification of suspect persons & cor-

ruption-prone areas for maintaining watch periodic transfer of officers and staff on sensitive posts, premature retirement of officers/staff of suspect integrity, largescale education of staff supervisory officials and public and their involvement in vigilance and regular and frequent checks. Punitive measures include speedy investigations and disciplinary proceedings, and imposition of deterrent punishment in proven cases of malpractices and corruption.

Regular and frequent liaison is maintained with the Central Bureau of investigation, who supplement the Railways' Vigilance Work.

भारतीय खाद्य निगम द्वारा बि.ली. में
डबलरोटी निर्माताओं को रियायती दर
पर गेहूं की आपूर्ति

1286. श्री राम जेटमलानी: क्या
खाद्य और ना.रिफ. पूर्ति मंत्री यह बताने
की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय
खाद्य निगम ने दिल्ली में डबलरोटी
निर्माताओं को 280/- रुपये प्रति क्विंटल
की रियायती दर से गेहूं की आपूर्ति करना
बंद कर दिया है ;

(ख) यदि हां, तो अब उन्हें किस
दर पर गेहूं दिये जाने का विचार है;
और

(ग) क्या उन्हें अपने उत्पादों का
मूल्य बढ़ाने की अनुमति भी दे दी गई है ?
खाद्य और ना.रिफ. पूर्ति मंत्री
(श्री राव बोरेंद्र सिंह) : (क) जी, हां ।

(ख) भारतीय खाद्य निगम देश भर
में सभी प्रयोक्तृओं अर्थात् रोलर फ्लोर
मिलों, डबलरोटी निर्माताओं, व्यापारियों,
आटा चक्कियों और राज्य की नियंत्रणाधीन
एजेंसियों को 320/-रु० प्रति क्विंटल
की दर पर गेहूं बेच रहा है ; लेकिन
इसमें दक्षिणी जोन शामिल नहीं है, जहां
इस प्रयोजन के लिए गेहूं का मूल्य 330/-
रु० प्रति क्विंटल निर्धारित किया गया है ।